

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CRI-93-2020
(STM-1523-2020)**

Abdul Kadar Shah ... Petitioner
Versus
State of Goa and Anr. ... Respondents

Mr. J.A. Lobo, Advocate for the Petitioner.

Mr. P. Faldessai, Additional Public Prosecutor for the Respondent-State.

**Coram:- DIPANKAR DATTA,CJ &
M. S. SONAK, J**

Date:- 21st December, 2020

ORAL ORDER : (Per DIPANKAR DATTA,CJ)

The prayer in this Writ Petition is for quashing of FIR No.100/2020 dated 08/07/2020 under Sections 509 / 506 (ii) of the Indian Penal Code. While hearing this Writ Petition on Friday last, we had requested the learned Additional Public Prosecutor to ascertain the status of the investigation. Today, the learned Additional Public Prosecutor informs us that investigation has been completed, the charge sheet under Section 173(2) of the Criminal Procedure Code has been filed before the jurisdictional Magistrate and that 15/01/2021 is the date fixed for consideration of the same.

2. Having regard to filing of charge sheet, we see no reason to examine the present challenge to the subject FIR. We dispose of this Writ Petition without expressing any opinion on the merits of the rival claims with liberty to the petitioner to pursue the remedy provided to him by the Criminal Procedure Code in accordance with law before the Jurisdictional Magistrate.

3. There shall be no order as to costs.

M. S. SONAK, J

CHIEF JUSTICE

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